

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 359/TT/2023

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of one number transmission asset under “Northern Region System Strengthening - XL” in Northern Region.
- Date of Hearing** : **27.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Ajmer Vidyut Vitran Nigam Ltd. and 15 Others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the determination of transmission tariff for the 2019-24 tariff period in respect of the asset 1x80 MVAR, 400 kV Bus Reactor along with its associated GIS Bay at Chamera (Chamba) Pooling Station. He further submitted that the transmission asset covered in the instant Petition had been declared under commercial operation on 6.2.2023. He added that there was a change in the scope of the Project. The representative of the Petitioner submitted that none of the Respondents had filed any reply to the Petition and that the information sought by the Commission through the Technical Validation letter has been submitted vide affidavit dated 7.5.2024.

2. After hearing the Petitioner’s representative, the Commission directed the Respondents to file their respective replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, a week thereafter.

3. The Commission directed the Petitioner to submit the following information on an affidavit within two weeks with a copy to the Respondents:

- (a) Date of the shifting of the reactor from Lucknow and its actual date of reaching Chamera.



(b) Specify reasons for variation in the claimed capital cost as on the COD as mentioned in the Petition (i.e., Rs. 1476.37 lakh) vis-à-vis the cost mentioned in Form 5 as on COD (i.e., Rs.1798.57 lakh). Form 5 mentions the overheads of Rs. 649.62 lakh as on COD; specify the reasons thereof.

(c) Whether the subject transmission asset transferred from Lucknow to Chamera was part of Maintenance Spares, or Regional Spares or Insurance Spares?

4. The matter will be listed for the hearing on **20.8.2024**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

